

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P. No.480 of 2020

1. Raj Kishore Yadav		
2. Kundan Kumar		
3. Sujit Kumar		
4. Awadhesh Prasad	...	Petitioners
Versus		
The State of Jharkhand	...	Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners	:	Mr. Devesh Krishna, Advocate
For the State	:	Mr. Rajesh Kr. Mahtha, A. P.P.

Order No.02 Dated- 26.06.2020

Heard the parties through video conferencing.

This criminal miscellaneous petition has been filed by the petitioners with a prayer for restoration of A.B.A. No.3623 of 2019 to its original file which was dismissed for non-compliance of the peremptory order dated 16.07.2019.

It is submitted by the learned counsel for the petitioners that vide order dated 16.07.2019 passed in A.B.A. No.3623 of 2019, the petitioners were directed to file the supplementary affidavit. It is then submitted that the petitioners have filed the said supplementary affidavit but they could not submit the same during the stipulated time as the *Pairvikar* could not be informed by the counsel timely and now the petitioners have prepared the said supplementary affidavit. It is then submitted that the petitioners have very good grounds to agitate in A.B.A. No.3623 of 2019 and unless the same is restored to its original file, the petitioners will be highly prejudiced. Hence, it is submitted that the A.B.A. No.3623 of 2019 be restored to its original file.

Considering the aforesaid submission of the learned counsel for the petitioners, the prayer for restoration of A.B.A. No.3623 of 2019 to its original file is allowed.

Registry is directed to list A.B.A. No.3623 of 2019 at the stage on which it was on the date of its dismissal after a week before the appropriate Bench.

This criminal miscellaneous petition is disposed of accordingly.

(Anil Kumar Choudhary, J.)